

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 9
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP
Order delivered on 27.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Srujana Suman Mund, Adv.
For the Respondent : Mr. Om Prakash Vijay, RP

ORDER

CA-298(PB)/2019 is filed by the RP under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 for holding AGM of the Corporate Debtor. Learned RP further states that notices were issued in the month of September, 2018 but due to personal differences between the shareholders none appears at the time of meeting fixed and the AGM was adjourned but again the shareholders did not appear.

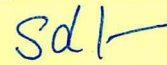
Notice of the application be issued to shareholders being respondent No. 5 & 6 namely Mr. Dinesh Gupta & Shashank Gupta for 08.03.2019.

Process dasti.

List on 08.03.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)